

NATIONAL COMPANY LAW APPELLAE TRIBUNAL

NEW DELHI

RESTORATIN APPLICATION NO.14 OF 2019

IN

COMPANY APPEAL (AT) NO.75 OF 2019

IN THE MATTER OF:

Old Lane India Cyprus Fund II Ltd Appellant

Vs.

Rudradev Infopark Pvt Ltd & Ors Respondent

With

Contempt Case(AT) NO.18 OF 2019

IN

COMPANY APPEAL (AT) NO.75 OF 2019

IN THE MATTER OF:

Old Lane India Cyprus Fund II Ltd Appellant

Vs.

Rudradev Infopark Pvt Ltd & Ors Respondent

Mr. Abhijeet Sindh, Mr Samir Malik and Ms Nikita Choukse, Advocates for appellants

Mr. Mithun Verghis, Advocate for R1 and R3.

ORDER

09.08.2019- Learned counsel for Respondents submits that he has filed counter on behalf of Respondent in Contempt Case (AT) No.18 of 2019 wherein he has taken the plea of AGM having been convened subsequent to issuance of a notice. This is disputed by the learned counsel for the applicant/appellant. Learned counsel for Respondent seeks time to file counter supported by the relevant

2.

documents within a week with an advance copy provided to the learned counsel for the appellants.

List the matter alongwith Contempt Case on **20th August, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn